

CC No. : 05/2014  
Branch : CBI/AC-I/New Delhi  
RC : ACI 2012A 0014  
CBI Vs. Tejinder Singh

28.08.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. Naveen Giri, Ld. PP for CBI.  
Lt. Gen (Retd) Tejinder Singh.  
Sh. P.K.Dubey and Sh. Anurag Andley, Ld.  
Counsels for accused.

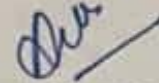
Ld. Counsel for accused submits that the matter is listed before Hon'ble High Court on 24.09.2020 for hearing.

**Put up on 14.10.2020 for PE.**

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADDC for uploading on official web site of Delhi District Court.



The signed hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.



**(Arvind Kumar)**  
**Special Judge (PC Act) CBI-10**  
**Rouse Avenue Courts**  
**New Delhi/28.08.2020**

CC No : 48/2019  
ECIR No. : 01/DZCR/2019  
U/S : 3 & 4 of PMLA Act  
Branch : Central Region Delhi Zone  
ED Vs. Gautam Khaitan & Ors.

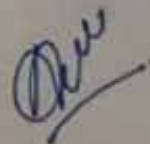
28.08.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. N. K Matta, Ld. SPP for ED.  
Accused Gautam Khaitan in person.  
Sh. Madhav Khuranna, Sh.P.K.Dubey and Sh. Ram  
Aditya Tiwari, Ld. Counsels for accused Gautam Khaitan.

Ld. Counsel for accused submits that he has not been provided the password and data application pertaining to the applications such as skype, viver, twitter, makemytrip, bookmyshow, piano, notes and hangama.

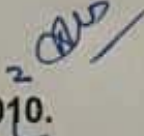
On the other hand Ld. Counsel for ED submits that entire data has already been provided to the accused.



Ld. Counsel for ED submitted that it is not possible to clone the data from the mobile phone seized from accused as there is every likelihood of destruction/alteration of data in the said mobile phone.

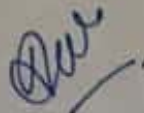
Under these circumstances, IO/ any authorized person of the ED shall file an affidavit regarding the data provided to the accused. ED shall also file receiving, if any, obtained from accused while delivering the data to the accused.

It is made clear that if ED considers that any data is still left to be provided to the accused, same be provided to accused before the next date of hearing.

  
Put up on 07.09.2010.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADDC for uploading on official web site of Delhi District Court.

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(Arvind Kumar)  
Special Judge (PC Act) CBI-10  
Rouse Avenue Courts  
New Delhi/28.08.2020

**FIR No. : ECIR/318/DLZO-II/2009**  
**ED Vs Manish Kant Agarwal & Ors**

**28.08.2020**

**Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.**

**Present: Sh. N.K.Matta, Ld. Spl. PP for ED.**  
**None for applicant/accused Manish Kant Aggarwal.**

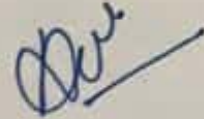
**Vide separate order, the applicant/accused Manish Kant Aggarwal is permitted to travel abroad to different countries as mentioned in the application for four months from 28.08.2020.**

**Copy of this order be sent to Ld. Counsel for accused as well to Ld. Counsel for ED through whatsapp and email.**

**Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.**



The signed hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.



**(Arvind Kumar)**  
**Special Judge (PC Act) CBI-10**  
**Rouse Avenue Courts**  
**New Delhi/28.08.2020**

CC No : 02/2017

ECIR : 318/DLZO-II/2009

U/S : 44/45 of PMLA Act, 2002

Directorate of Enforcement Vs. Manish Kant & Ors.

28.8.2020

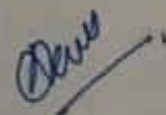
## ORDER

1 Vide this order, I will dispose of an application filed by applicant/accused Manish Kant Agarwal seeking permission to travel to United Kingdom and Middle East, USA, Europe and some parts of Turkey for six months.

2 Ld. Counsel for the applicant submitted that the applicant /accused is a businessman and has been doing business of Import and Export of Agri commodities for the last several years. Ld. Counsel for the applicant/accused submitted that applicant/accused was granted permission to visit abroad vide orders dated 07.09.2018, 26.09.2018, 15.11.2018, 11.12.2018, 03.07.2019 and 24.10.2019. Ld. Counsel for applicant/ accused further submitted that applicant/accused has travelled abroad to United Kingdom, USA, Middle East, Eupore and some Parts of Turkey on many occasions and the applicant/accused always returned back to the country within the stipulated period.

3 Ld. Counsel for the applicant/accused submitted that

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applicant/accused in the coming weeks/months intends to go to United Kingdom and Middle East, USA, Europe and some parts of Turkey for exploring his business including continuation of his earlier meetings and potentially place the order for the export/import.

4 Ld. Counsel further submits that applicant/accused shall suffer irreparable losses if he is not allowed to visit the aforesaid destinations, abroad. Ld. Counsel for applicant/accused further submitted that accused is ready to abide by the terms and conditions which may be imposed by this Court. Ld. Counsel for applicant/accused submitted that the applicant/accused undertakes to intimate the Court of his departure and arrival on each and every occasion.

5 Reply is filed by ED praying for dismissal of the application of the applicant/accused. It is submitted that earlier accused has violated the bail condition. It is submitted that the accused has failed to enclose any invitation or letter of reference from any of the person/establishment of the quoted countries. Moreover, there is no undertaking that he will not tamper with any evidence. It is further submitted by Ld. Counsel for ED that trial in the matter is already in progress in this Court and investigation for the huge amount of money laundered by the accused is still in progress by the Enforcement Directorate and there is another on-going investigation with this office under ECIR No. 22/DZ/2014 against the accused person having estimated proceeds of crime of nearly 300 crores which appears to have been committed by diversion of funds through some Dubai based companies.

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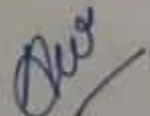
6 I have gone through the material on record.

7 The applicant/accused was not arrested by ED and was granted bail when appeared. The act of accused committing breach has already been condoned after imposing cost of Rs. 50,000/-. It is not the case of ED that accused has tampered with evidence or tried to influence the witnesses. The accused is resident of Delhi. The accused has been permitted to travel abroad number of times and he has complied with the conditions imposed by this court.

8 Keeping in view the facts and circumstances, the applicant/accused no. 1 Manish Kant Agarwal is allowed to visit abroad to United Kingdom and Middle East, USA, Europe and some parts of Turkey for 4 months from 28.8.2020 subject to the following conditions:-

- (a) Applicant/accused will submit the address of his stay in United Kingdom and Middle East, USA, Europe and some parts of Turkey with telephone/contact numbers to the court before his departure.
- (b) Applicant/accused shall furnish additional FDR for a sum of Rs. 5 lacs in his name.
- (c) He shall inform the Court about his arrival in India within 24 hours.
- (d) In any eventuality, the applicant/accused shall not request for extension for staying abroad.

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- (e) He shall not tamper with the evidence nor try to influence any witness in any manner and shall not use the permission granted to him contrary to the rules.
- (f) This permission shall be subject to other applicable rules and will not be deemed as directions to any other authority except the permission from the side of the court.
- (g) The applicant/accused shall file complete copy of his passport along with the copy of Visa in the court on his return from United Kingdom and Middle East, USA, Europe and some parts of Turkey.
- (h) In case any of the above conditions are violated, the bank guarantee/FDR will be forfeited to the State.

9 In view of the facts and circumstances, the application filed by applicant/accused is accordingly disposed of.

10 The LOC issued against applicant/accused Manish Kant Agarwal shall remain suspended/withdrawn for the period of 4 months from 28.8.2020.

11 The ED shall inform Assistant Director/SIC, BOI, I.B., R. K. Puram, New Delhi and FRRO, R.KPuram, New Delhi regarding withdrawal/suspension of LOC.

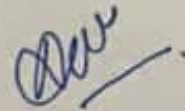
12 Signed copy of this order is being sent through whatsapp to

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Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

13            The signed hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.



**(Arvind Kumar)**  
**Spl. Judge (PC Act) CBI-10**  
**Rouse Avenue Courts**  
**New Delhi/28.8.2020**

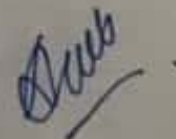
CC No. : 01/2015  
ECR No. : DLZO/15/2014/AD(VM)  
U/S : 3 & 4 of PMLA Act  
Directorate of Enforcement Vs. Gautam Khaitan&Ors.

28.08.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. Navin Giri, Ld. PP for CBI.  
Sh. N.K. Matta and Sh. Mohd. Faraz, Ld. SPPs  
for Enforcement Directorate.  
Applicant Ajeit Saksena with Ld. Counsel Sh. Rajat  
Manchanda.  
None for applicant Pankaj Kapur.  
Sh. Sachit Jolly, Ld. Counsel for applicant Rajnish  
Gupta along with Rajnish Gupta.

Ld. Counsel for CBI submits that he has filed an application for impleading CBI as party in the application filed by Rajiv Saxena for permission to visit abroad. Ld. Counsel for CBI submits that he will be providing copy of application to Ld. Counsel for Rajiv Saxena during the course of day.



The matter is already listed for 29.08.2020.

**Put up on 29.08.2020.**

Ld. Counsel for ED submits that applications filed by the applicants Ajeit Saksena and Rajnish Gupta may be taken up today and the date 01.09.2020 may be cancelled. Ld. Counsels for applicants Ajeit Saksena and Rajnish Gupta are present along with applicants.

Ld. Counsel for ED submits that ED had already written a letter to Bureau of Immigration regarding revocation of LOC issued against Rajnish Gupta, Pankaj Kapoor and Ajeit Saksena. Ld. Counsel for ED further submits that LOC has already been revoked against these persons.

Ld. Counsels for applicant Rajnish Gupta and Ajeit Saksena submit that in view of the submissions made by Ld. Counsel for ED that LOC has already been revoked, nothing survives in the applications and the applications may be dismissed.

Thus keeping in view the facts and circumstances and the submissions made by the parties, the applications filed by applicants Rajnish Gupta and Ajeit Saksena for withdrawal/revocation of LOC are dismissed.

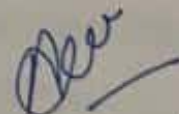


No one is present for applicant Pankaj Kapoor. The matter is already listed for 08.09.2020 for consideration on the application filed by applicant Pankaj Kapur for withdrawal of LOC. The date 1.9.2020 is cancelled.

**Put up on 08.09.2020.**

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

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**(Arvind Kumar)  
Special Judge CBI-10  
Rouse Avenue Courts  
New Delhi/28.08.2020**